

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:6243  
ANSWERED ON:04.05.2010  
TOLL TAX ON BRIDGES  
Anuragi Shri Ghansyam

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether there is any criteria for the levy of toll tax on various bridges constructed on the National Highways including those constructed through build, operate and transfer and annuity basis;
- (b) if so, the details thereof;
- (c) whether there is any maximum time limit for the levy of toll tax on such bridges;
- (d) if so, the details thereof;
- (e) whether the levy of such toll tax stands terminated on the recovery of total cost invested under build, operate and transfer/annuity;
- (f) if so, the details thereof;
- (g) whether there are reports that toll tax on such bridges is being collected despite the fulfillment of both the said conditions; and
- (h) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

(a) to (b) In accordance with the provisions of National Highways Fee (Determination of Rates and Collection) Rules, 2008 (NH Fee Rules, 2008), the Central Government may by notification, levy fee for use of any section of national highway, permanent bridge, bypass or tunnel forming part of the national highway, as the case may be.

The rate of user fee specified in the NH Fee Rules 2008 for the use of National Highways or sections thereof is based on the category of the vehicles, length of the highway section, and cost of construction of the structure (permanent bridge, bypass or tunnel). User fee rates are prescribed uniformly for those constructed through public funding or private investment on Build, Operate and Transfer (BOT) basis including those constructed on Annuity basis. The details of the criteria and user fee rates for use of a section of national highway and structures including bridges are enclosed as Annexure.

(c) to (h) No, Madam. In accordance with the provisions under NH Fee Rules 2008, the user fee shall be collected in perpetuity by the Central Government or the executing authority, as the case may be, which is also applicable to Projects awarded on Build, Operate and Transfer (Toll) basis and Operation, Maintenance and Transfer (OMT) basis, wherein the user fee is collected and retained by the concessionaire for the specified period in accordance with the terms of the agreement entered into by the concessionaire.